

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
C.P. NO. (IB)-350/MB/2019

IN THE MATTER OF:

VENUS ROLLING MILLS PRIVATE LIMITED

E-8, Butibori Industrial Area,

Butibori Nagpur,

Maharashtra - 441122

.....CORPORATE DEBTOR

AND IN THE MATTER OF:

DEVENDRA SINGH

..... RESOLUTION PROFESSIONAL

INDEX

S. NO.	PARTICULARS	ANNEXURE NO.	PAGE NO.
1.	INTIMATION UNDER REGULATION 13 (2) (d) READ WITH REGULATION 14(2) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016 ALONGWITH AFFIDAVIT		1-4
2.	UPDATED LIST OF FINANCIAL CREDITORS COMPRISING THEIR NAMES, THE AMOUNT CLAIMED BY THEM, THE AMOUNT OF THEIR CLAIMS ADMITTED AND THE DETAILS OF SECURITY INTEREST, IF ANY IN RESPECT OF SUCH CLAIMS	A	5-8
3.	UPDATED LIST OF OPERATIONAL CREDITORS COMPRISING THEIR NAMES, THE AMOUNT CLAIMED BY THEM, THE AMOUNT OF THEIR CLAIMS ADMITTED AND THE DETAILS OF SECURITY INTEREST, IF ANY IN RESPECT OF SUCH CLAIMS	B	9



DEVENDRA SINGH

RESOLUTION PROFESSIONAL

IN THE MATTER OF VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

REGN. NO.: IBBI/PA-002/IP-N00001/2016-17/10001

ADD: ATS Greens Paradiso, Flat No: 02054,

Tower - 2, Plot No: GH-03, Sector-CHI-04,

Greater Noida, Uttar Pradesh - 201308

EMAIL ID: dev_singh2006@yahoo.com , cirp.venus@gmail.com

MOB.: 9810331877, 9810339416

PLACE: NEW DELHI

DATED: 16.08.2019

1.
**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
C.P. NO. (IB)-350/MB/2019**

IN THE MATTER OF:

VENUS ROLLING MILLS PRIVATE LIMITED

E-8, Butibori Industrial Area,

Butibori Nagpur,

Maharashtra - 441122

.....CORPORATE DEBTOR

AND IN THE MATTER OF:

DEVENDRA SINGH

..... RESOLUTION PROFESSIONAL

**INTIMATION UNDER REGULATION 13 (2) (d) READ WITH REGULATION 14(2) OF THE
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR
CORPORATE PERSONS) REGULATIONS, 2016**

1. That an application was filed under Section 10 of Insolvency and Bankruptcy Code, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by Venus Rolling Mills Private Limited before the Hon'ble NCLT Mumbai with a prayer to commence the Corporate Insolvency Resolution Process (CIRP) in respect of itself.
2. That the said application for initiation of Corporate Insolvency Resolution Process (CIRP), which was registered as C.P (IB)-350 /MB/2019, has been admitted by Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench, Mumbai vide its order dated 22.04.2019.
3. That pursuant to the admission of application for commencement of Corporate Insolvency Resolution Process (CIRP) by the Hon'ble NCLT, vide its order dated 22.04.2019, has appointed the undersigned, Devendra Singh as Interim Resolution Professional (IRP) for conducting the CIRP in the matter of the Corporate Debtor.
4. That the members of Committee of Creditors in its meeting held on 28.05.2019 appointed the Interim Resolution Professional as the Resolution Professional.
5. In compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 read with Regulation 13 (2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the undersigned is required to maintain a list of creditors containing their names along with the amount claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims and file the said list before the Hon'ble NCLT, Mumbai. In compliance of the same, the undersigned had filed a report dated 04.07.2019 under the above stated Regulations with the Hon'ble NCLT, Mumbai on 08.07.2019.



2.

6. Post submission of report on 08.07.2019, the RP received further claims from Operational Creditors in Form – B and additional informations as sought from the Creditors who filed the claim earlier. Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, states that the IRP / RP shall revise the amounts of claims admitted when he comes across additional information warranting such revision. Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, states that the said list of creditors maintained by the IRP/RP shall be filed with the Hon'ble Adjudicating Authority. In compliance of the said Regulation, please find enclosed as below:

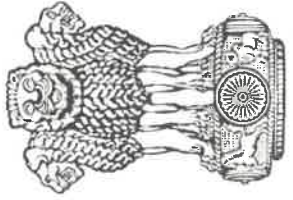
- a) An updated list of Financial Creditors comprising their names, the amount as claimed by them, the amount admitted after verification by the undersigned and details of the security interest, if any, created in their favor is enclosed as **Annexure A** and also **Annexure 1 & 2 Detail of Security Interest in respect of Financial Creditors Claims.**
- b) An updated list of Operational Creditors comprising their names, the amount as claimed by them and the amount admitted after verification by the undersigned, is enclosed as **Annexure-B**



DEVENDRA SINGH
RESOLUTION PROFESSIONAL
IN THE MATTER OF VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)
REGN. NO.: IBBI/IPA-002/IP-N00001/2016-17/10001

ADD: ATS Greens Paradiso, Flat No: 02054,
Tower - 2, Plot No: GH-03, Sector-CHI-04,
Greater Noida, Uttar Pradesh - 201308
EMAIL ID: dev_singh2006@yahoo.com , cirp.venus@gmail.com
MOB.: 9810331877, 9810339416

PLACE: NEW DELHI
DATED: 16.08.2019



सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.

: IN-DL89755102017656R

Certificate Issued Date

: 17-May-2019 11:52 AM

Account Reference

: IMPACC (IV)/ dl721003/ DELHI/ DL-DLH

Unique Doc. Reference

: SUBIN-DL72100384773528912010R

Purchased by

: DEVENDRA SINGH

Description of Document

: Article 4 Affidavit

Property Description

: Not Applicable

Consideration Price (Rs.)

: 0
(Zero)

First Party

: DEVENDRA SINGH

Second Party

: Not Applicable

Stamp Duty Paid By

: DEVENDRA SINGH

Stamp Duty Amount(Rs.)

: 10
(Ten only)



.....Please write or type below this line.....

This is the integral part of the Affidavit,



Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at www.einestamp.com. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Comptroller.Affidavit.

IN THE MATTER OF:

VENUS ROLLING MILLS PRIVATE LIMITED

E-8, Butibori Industrial Area,

Butibori Nagpur,

Maharashtra - 441122

.....CORPORATE DEBTOR

AND IN THE MATTER OF:

DEVENDRA SINGH

..... RESOLUTION PROFESSIONAL

AFFIDAVIT

I, Devendra Singh, S/o late Sh. Daryao Singh aged 54 years, residing at ATS Greens Paradiso, Flat No: 02054, Tower - 2, Plot No : GH-03, Sector-CHI-04, Greater Noida, Uttar Pradesh – 201308, do hereby solemnly affirm, state and declare as follows:

1. That I am acting as Resolution Professional (RP) in the Corporate Insolvency Resolution Process (CIRP) of Venus Rolling Mills Private Limited (VRMPL) "Corporate Debtor" pursuant to the Resolution passed by the CoC in its first meeting of Committee of Creditors held on 28.05.2019.
2. That I am filing the requisite updated list of creditors along with the relevant details as is required under Regulation 13(2)(d) read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
3. That the facts stated above are based on the information / documents provided by the creditors and that the same are true to best of my knowledge.

VERIFICATION

I, the above named Deponent, do hereby state that the paragraphs 1 to 3 of instant affidavit are true and correct to my own knowledge. No part of it is false and nothing material is concealed therefrom.

Verified at New Delhi on 16th day of August, 2019.

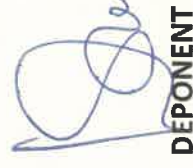


ATTESTED

Notary Public, Delhi

16 AUG 2019


DEPONENT


DEPONENT

VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

LIST OF FINANCIAL CREDITORS

As on Insolvency Commencement Date

22.04.2019

S. No.	Name of Financial Creditor	Address	Amount Claimed (Rs in crore)	Amount Admitted (Rs in Crore)	% Voting Share	Security Interest
1	The Federal Bank Limited	Loan Collection and Recovery Department (LCRD) Mumbai Division 134, 13 th Floor, Jolly Maker -II, Vinay K Shah Marg, Nariman Point, Mumbai – 400021	33,14,32,333	33,14,32,333	95.70%	As per Annexure-1
2	Religare Finvest Limited	113 to 116, 1 st Floor, B-WING, Building Pride Silicon Plaza, Next to Chaturshringi Temple, S.No. 106A/2A/7, Senapati Bapat Road, Pune – 411016	1,57,06,730	1,49,01,763	4.30%	As per Annexure-2
TOTAL			34,71,39,063	34,63,34,096	100%	



VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

6.

ANNEXURE-1

SECURITIES WITH - THE FEDERAL BANK LIMITED

1. PRIME SECURITY - DESCRIPTION OF HYPOTHECATED MOVABLE PROPERTIES

- a) Hypothecation of Raw Materials 25% margin and Book Debts aged not more than 90 days with 30% margin and other current assets.
- b) Hypothecation of Plant and machinery, electrical installation and utilities etc located at Plot No. E8, Butibori Industrial Area, Butibori Nagpur, Maharashtra.

2. COLLATERAL SECURITY - DESCRIPTION OF IMMOVABLE PROPERTIES IN THE NAME OF THE VENUS ROLLING MILLS PRIVATE LIMITED MORTGAGED TO THE FEDERAL BANK LIMITED.

- a) All that piece and parcel of Land Bearing Plot No. E-8, admeasuring 30081.58 Sq mtrs in the MIDC Butibori Industrial Area within the limits of Village Kinhi and outside the limits of Nagpur Municipal Council, Tal Hiiingna, Dist Nagpur of Maharashtra along with building, structure, shed constructed thereon Boundaries: East Plot No. E-9 South M.I.D.C. 60 M Road West Plot No. E.7, North M.I.D.C Boundary.
- b) All that piece and parcel of Land Bearing Plot No. RM-29, admeasuring 1500 Sq. Mtrs in Butibori Industrial Area within the village limits of Rengapar and outside the limits of Nagpur Municipal Council, Tal Napur (Rural), Dist. Nagpur of Maharashtra along with Building constructed thereon ad measuring 531.01 Sq Mtrs. Boundaries: East 20 mtr wide Road, South – Plot No. RM 28, West 19 mtr wide Road, North 20 mtr wide Road.

3. THIRD PARTY COLLATERAL - DESCRIPTION OF IMMOVABLE PROPERTIES IN THE NAME OF THE TRIMURTI INGOTS PRIVATE LIMITED MORTGAGED TO THE FEDERAL BANK LIMITED

- a) All that piece and parcel of Land of Industrial Plot, Trimurti Ingots Private Limited having area 0.4950 Hectors situated in Khasra No. – 314 within limits of Village Sikhareda, Prg-Teh-&-District Muzaffarnagar Uttar Pradesh along with Structure constructed therein Boundaries: East-Abadi Village, West-Road, North-Others, South-Property of Rana.



b) All that piece and parcel of Land of Industrial Plot, Trimurti Ingots Private Limited having area – 1.4777 Hectare: Out of 2/3 share of 5.8970 Hectare, situated in Khasra No. 314 within limits of Village Sikhareda, Prg. Teh-&-district Muzaffarnagar Uttar Pradesh along with structure constructed therein. East-Abadi Village, West-Road, North-Others, South-Property of Rana.

4. PERSONAL GUARANTEES / CORPORATE GUARANTEE

- Yatendra Singh Panwar
- Narendra Singh Panwar
- M/s Bartech Exports Pvt. Ltd.
- M/s Trimurti Ingots Pvt. Ltd.



**VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)**

ANNEXURE-2

SECURITY WITH – RELIGARE FINVEST LIMITED

A. PRIME SECURITY ON COMPANY ASSETS - NIL

B. COLLATERAL SECURITY ON COMPANY ASSETS - NIL

C. THIRD PARTY COLLATERAL SECURITY:

PERSONAL PROPERTY IN THE JOINT NAME OF SH. YATENDRA SINGH PANWAR AND SMT. KUSUM PANWAR.

Apartment / Duplex No. 805 & 905, 8th & 9th Floor, Leela Garden, On Plot No.2., Corporation House No. 2256 & 2256/A, Ward No. 75, Mauza Somalwada, Kh No. 1/81(1/2OLD), City Survey No. 6/1 & 6/2, Sheet No. 228/11, PH NO. 37, SITUATED AT SNEH NAGAR, NAGPUR – 440015. BOUNDARIES – ON – NORTH – ROAD, ON SOUTH – ROAD, ON EAST – PLOT NO. 1, ON WEST – PLOT NO. 3.



VENUS ROLLING MILLS PRIVATE LIMITED (UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)					
OPERATIONAL CREDITORS					
As on Insolvency Commencement date 22.04.2019					
S No.	Name of Operational Creditor	Address	Total Amount claimed (In INR)	Amount Admitted (In INR)	Security Interest, if any
1	HP Industrial Lube Services	Hotel Blue Moon Building, Central Avenue Road, Nagpur (M.S) – 440018 Maharashtra	1,21,785	1,21,785	NIL
2	Ganga Iron And Steel Trading Company Ltd.	Plot No. 29A, Small Factory Area, Bagadganj, Nagpur – 440008, Maharashtra	3,99,95,112	1,80,15,545	
3.	Rukmani Metals & Gaseous Ltd.	C-16/17, MIDC Industrial Area, Nagpur-440016 Maharashtra	4,46,801	3,44,984	
4.	Aditya Air Products Pvt. Ltd.	NKY Towers, 1 st Floor, Wardha Road, Nagpur-440015	5,81,277	5,56,631	
5.	Ayatti Minerals	101, Shivam Tower, opposite Vikas Engg. Corp., Bhandar Road, Nagpur	52,39,558	39,22,095	
6.	KEC International Limited	(i) RPG House, 1 st Floor, 463, Dr. Annie Basant Road, Worli, Mumbai 400030 (ii) Deori, Panagar, Jabalpur, Madhya Pradesh 483220	1,00,61,560	1,00,61,560	
7.	Shri. Sunil V. Lahane Deputy Commissioner of State Tax NAG-VAT-E-002, Nagpur	Sales Tax office, Vikrikar Bhawan, New Building, 1 st Floor, Civil Lines, Nagpur – 440001	66,84,409	1,52,597	
8.	Assistant Commissioner, CGST & CX Division – Hingna	Office of the Dy / Assistant Commissioner, CGST & CX Division – Hingna, Plot No. 35, Sector-A, CIDCO Layout, Near Lokmat Press, Butibori – 441122	49,51,02,768	4,44,32,280	
9.	Shree Ganesh Enterprises	Plot No. 216, New Nandanvan Main Road, Dev Laxmi Appt. 4 th Floor, Near Canara Bank, Nagpur – 440009	44,033	44,033	
10.	S.K Gupta Pvt. Ltd.	B-26, MIDC Area, Hingna Road, Nagpur – 440016	4,85,190	4,85,190	
TOTAL			55,87,62,493	7,81,36,700	

